

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:346

ANSWERED ON:27.07.2010

HONOUR KILLINGS

Das Gupta Shri Gurudas;Dubey Shri Nishikant ;Gowda Shri D.B. Chandre;Khair Shri Chandrakant Bhaurao;Kodikunnil Shri Suresh;Kumar Shri Vishwa Mohan;Pandurang Shri Munde Gopinathrao;Singh Shri Radha Mohan;Singh Shri Uday Pratap

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of murders attributed to honour killings have been reported from different parts of the country;
- (b) if so, the details thereof alongwith the number of such cases reported and the action taken thereon including action against the authorities/police personnel responsible, State-wise;
- (c) whether the Supreme Court has issued any directive to the Union and State Governments on the alleged instances of honour killings;
- (d) if so, the details thereof and the response of the Union Government thereto;and
- (e) the details of the steps taken by the Union Government in coordination with the State Governments to tackle the spate in such crimes including legislative measures to declare honour killing as a separate crime under the IPC?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Instances of honour killings have been reported in the media. AS honour killing is not classified as a separate crime it is treated as murder and, information in this regard is not maintained separately by National Crime Records Bureau (NCRB).

(c) to (e): Supreme Court in its Judgment dated 7.7.2006 in Writ Petition (Criminal) 208 of 2004 has directed that "the administration/police authorities throughout the country will see to it that if any boy or girl who is a major undergoes inter-caste or inter-religious marriage with a woman or man who is a major, the couple are not harassed by any one nor subjected to threats or acts of violence, and anyone who gives such threats or harasses or commits acts of violence either himself or at his instigation, is taken to task by instituting criminal proceedings by the police against such persons and further stern action is taken against such persons as provided by law," Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been directed, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the 'Violation for Women's Rights by so called Honour Killings and to prevent forced marriage in some Government is considering the necessity on otherwise to amend the existing law or to enact separate law in order to tackle honour killings.